

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MOHOTA INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mohota Industries Limited
2.	Date of incorporation of corporate debtor	10/10/1946
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L99999MH1946PLC005261
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Flat No 409, 4th Floor, 174 Gold Mohur CHS Ltd Shamaldas Gandhi Marg, Kalbadevi Mumbai - 400002 Maharashtra Corporate Office & Works 1 Pardi Road Village Burkoni, Tah. Hinganghat, Dist. Wardha, -442301, Maharashtra Works 2 Ram Mandir Ward, Tah. Hinganghat, Dist. Wardha, -442301, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	30th August, 2021 (NCLT, Mumbai Bench passed order dated 30.08.2021 in CP (IB)-66/MB/2020 and Copy of the order was made available to the IRP on 8 th November, 2021)
7.	Estimated date of closure of insolvency resolution process	26th February, 2021 (180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Maresh Kumar Gupta IBBI/IPA-001/IP-P00478/2017-2018/10866
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai -400063 (Maharashtra) Email - camkg59@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai -400063 (Maharashtra) Email - irp.mohota@gmail.com
11.	Last date for submission of claims	22nd November, 2021 i.e 14 days from the date of the receipt of CIRP order on 8th November, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at Present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web:- https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mohota Industries Limited** on **30th August, 2021**.

The creditors of **Mohota Industries Limited** are hereby called upon to submit their claims with proof on or before **22nd November, 2021** to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th November, 2021
Place: Mumbai


Maresh Kumar Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P00478/2017-2018/10866

